

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s RISSALA DECOR PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s Rissala Decor Private Limited
2.	Date of incorporation of corporate debtor	12/05/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400HR2010PTC040521
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office address:</b> 537/1 Khera Devat Road, Gurgaon, Haryana, India, 122001
6.	Insolvency commencement date in respect of corporate debtor	12/09/2024
7.	Estimated date of closure of insolvency resolution process	11/03/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Chandna <b>IBBI Regd. No:</b> IBBI/IPA-002/IP-N00447/2017-2018/11237
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>IRP's Address:</b> H. No.23, GF,A Block, South City 2, Sector 49, Sohna Road ,Gurgaon,Haryana ,122018 <b>Email Id:</b> cssandeep@live.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001 <b>Correspondence Email Id:</b> cirp.rissala@gmail.com
11.	Last date for submission of claims	<b>26/09/2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Not applicable.

**Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Rissala Décor Private Limited on 12th September, 2024.**

The creditors of **M/s Rissala Décor Private Limited**, are hereby called upon to submit their claims with proof on or before 26th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **Not applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**  
**Mr. Sandeep Chandna**  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00447/2017-2018/11237  
Authorization for Assignment valid till 09/01/2025

Date: 13/09/2024

Place: Delhi

Lost and Found

Ajay Textiles LLP Registered Office at M-99 S/F Greater Kailash I, New Delhi 110048 and Having Permanent Account No.(s) ADDFA8974H have lost their Share Certificate of Bazel International Limited in the name of Ajay Textiles Limited. Details of Share Certificate given below:

Table with columns: Company Name, Folio No., No. of Securities Held, Security Certificate No., Distinctive Nos. (FROM, TO)

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of KAMA HOLDINGS Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Table with columns: Folio No., Name of Shareholder, No of Shares, Distinctive Nos. (From, To), Certificate Nos. (From, To)

Name and Registered Office address of Company: SRF LTD., The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091

"Form No. INC-25A"

Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND In the matter of PRIMA COMMUNICATIONS LIMITED

(CIN: U65999DL1982PLC374444) having its Registered Office at 20, Engineers Enclave, 2nd Floor, Harsh Vihar Crossing, Pitampura, New Delhi-110034

.....Applicant

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 12th August, 2024 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post with his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the concerned Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Parvayaran Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below:-

20, Engineers Enclave, 2nd Floor, Harsh Vihar Crossing, Pitampura, New Delhi-110034

For & on behalf of Applicant

PRIMA COMMUNICATIONS LIMITED Sd/-

UTTAM KUMAR LOHIA (DIRECTOR)

DIN: 07400920

Date : 13.09.2024 | Place : New Delhi

"IMPORTANT"

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PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Table with columns: Folio No., Name of Shareholder, No of Shares, Distinctive Nos. (From, To), Certificate Nos. (From, To)

Name and Registered Office address of Company: SRF LTD., The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Phase, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office: Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002.

PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (isfc) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), co-borrower(s) and guarantor(s) or their legal heir/s representatives that the below described immovable property's mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 30/SEP/2024 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 28-SEP-2024 till 5 PM by EMD /Payment will be DD/Cheque/RTGS/NEFT at Branch/Corporate Office, Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002.

Table with columns: Loan Account No., Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep., Date Of Demand Notice Amount As On Date, Type of Possession (Under Constructive/ Physical), Reserve Price, Earnest Money

Description Of Property: All Piece And Parcel Of Plot No. 59a, Devi Enclave Colony, Near Nagla Asha, Kharsa No. 1998, 1996, 1997, 1999, 2000, 2001, 2003, 2004, 2005, 2007, Mauza-Pooya, Tehsil - Etmadpur, Agra East; Plot No. 60, West - Plot No. 59, North - Others Plot, South :-20 Feetwide Raasta

Description Of Property: All Piece And Parcel Of Kh no 533, Nandlalpur, Mouza Naraich, The, Etmadpur Agra UP 282006

Terms and conditions: 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002. between 10.00 a.m. to 5.00 p.m. on any working day.

2) The immovable property shall not be sold below the Reserve Price.

3) All the bids/ tenders submitted for the purchase of the above property/ shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be returned to the unsuccessful bidders after auction.

4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.

5) The prospective bidders can inspect the property on 25-SEP-2024 between 11.00 AM and 5.00 PM with prior appointment.

6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.

7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.

8) In the event of default of any payment within the period mentioned above, the purchaser shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.

9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.

10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.

11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.

12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.

13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.

14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. + 91 98184 60101

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Date: 14.09.2024 For India Shelter Finance Corporation Ltd Authorized officer. Mr. Sudhir Tomar at Mob. No. + 91 98184 60101

Place: AGRA

Scrap Sale through E-Auction

No.: SER/HQ-STORSALE(DSPL)/4/2024-SALE/3 Dated: 12.09.2024.

E-Auction Programme for the month of October, November, December-2024.

Auction Programme 3rd Quarter 2024-25

Table with columns: Month, Division and Depot, Adra Division, Kharagpur Depot, Chakradharpur Division, Kharagpur Division, Ranchi Division

NB: Please visit website: www.ireps.gov.in/e-Auction for details of e-Auction schedule and Catalogue.

(PR-599) Principal Chief Materials Manager/Garden Reach

South Eastern Railway

We serve with a smile

CAN FIN HOMES LTD.

# 5, First Floor, Pinnacle Tower, Panchsheel Colony, Vaishali Corner, Gurgaon, Meerut- 250002 Ph: 0121-406006, 7625079159

Email: meerut@canfinhomes.com CIN: L85110KA1987PLC008699

(See Rule 8 (1)) POSSESSION NOTICE

(For Immovable Property)

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05/06/2024 calling upon the borrowers- Mrs. Poonam W/o Late Deepak Kumar and all legal heirs of Late Deepak Kumar (Guarantor) Mr. Ronu S/o Mamchand to repay the amount mentioned in the notice being Rs. 12,66,162/- (Rupees Twelve Lakh Sixty Six Thousand One Hundred & Sixty Two Only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of Security Interest (Enforcement) Rules, 2002 on the 11th day of September of the year 2024.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd. for an amount of Rs. 12,66,162/- (Rupees Twelve Lakh Sixty Six Thousand One Hundred & Sixty Two Only) and interest thereon.

Description of the Immovable Property

House No.- M-966, Pocket -M, (Area Measuring -30.00 Sq. Mts.)

Ganga Nagar, Mawana Road, Tehsil & District - Meerut, U.P. Pin- 250001

North by: 06 Mr. Wide Road South by: Plot No.- M-958

West by: House No.- M-965 East by: Plot No.- M-967

Date: 13/09/2024 Sd/- Authorized Officer

Place: Meerut Can Fin Homes Ltd.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CELLUGEN BIOTECH PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: S. No., Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional, Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class), (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://bbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-V, ordered the commencement of Corporate Insolvency Resolution Process of the Cellugen Biotech Private Limited vide its order dated 11.09.2024

Accordingly, the Creditors of Cellugen Biotech Private Limited, are hereby called upon to submit their claims with proof on or before 02.10.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10 (c)ry.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Preeti Chauhan Interim Resolution Professional

IBBI/IPA-002/IP-NO1273/2023-2024/14331

IBBI Reg. address: R 2 Z 20 K Block Gandhi Market West

Sagarpur, New Delhi-110046

Date: 14.09.2024 Sd/- ibc.cellugen@gmail.com, cspreeti Chauhan@gmail.com

Place: Delhi

Form No. INC 26

(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Northern Region

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

AND In the matter of POINTER SOFT TECHNOLOGIES PRIVATE LIMITED having its Registered office at 321 B/M HARI NAGAR ASHRAM, NEW DELHI-110014, India

.....Applicant

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on 9<sup>th</sup> September, 2024 to enable the company to change its Registered office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Bench, B-2 Wing, 2nd Floor, Deendayal Aiyadaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:-

Registered Office: 321 B/M Hari Nagar Ashram, New Delhi-110014, India

For and Behalf of Pointer Soft Technologies Private Limited Sd/-

Date : 14.09.2024 Sushil Kumar

Address: 5, Shastri Nagar, Alim 7, Muzaffargarh, Uttar Pradesh-247771

(DIRECTOR) DIN: 03820068

Form No. 5 THE DEBTS RECOVERY TRIBUNAL

(B-2-A, Panna Lal Road, Allahabad-211002, U.P.)

(Area of Jurisdiction- Part of Uttar Pradesh)

Summons for Filing Reply & Appearance by Publication

No. .... Dated: 04.09.2024

(Summons to defendant under Section 19(3), of the Recovery of Debts & Bankruptcy Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993)

O.A. No. 410 & Year 2023

PUNJAB & SIND BANK, GURU KAT LAL BRANCH SITUATED AT GURUDWARA GURU KA TAL, DISTT. AGRA, UTTAR PRADESH - 282007

.....Applicant

VERSUS SHRI CHETAN & OTHER

.....Defendant(S)

To, 1. Shri Chetan S/o Shri Chaman Lal R/o Amar Nagar, Teela Shahdara, Kuberpur, Agra- 282006.

2. Smt. Madhu Sharma W/o Shri Chetan R/o B-1, Kalindi Vihar, Rambagh, 100 feet Road, Near Petha Nagar, Agra-282006.

3. Shri Khetraj Singh S/o Shri Ram Swaroop R/o House No. 13, Chalesar, Chaugan, Agra-282006.

In the above noted application, you are required to file reply in Paper Book form in four sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 24.10.2024 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Registrar, Debts Recovery Tribunal, Allahabad

DEBTS RECOVERY TRIBUNAL

600/1 University Road Near Hanuman Setu Mandir, Lucknow-226007 (Area of Jurisdiction- Part of Uttar Pradesh)

Summons for Filing Reply & Appearance by Publication

FORM NO. 5 O. A. No. 74 of 2024. Date:30.04.2024

Summons to defendant under Section 19(3), of the Recovery of Debts due to Banks and ( Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993)

Original Application No. 74 of 2024 YES BANK LIMITED. .... APPLICANT

VERSUS M/S VANDANA OVERSEAS AND OTHERS. ....DEFENDANTS

2. VANDANA BAJPAI C/O DURGA PRASAD BAJPAI R/O FLAT No: 1005, TOWER, HOMES 121, NEAR PARTHALA CHOWK, SECTOR 121, GAUTAM BUDDHA NAGAR U.P. 201301.

3. SUNIL KUMAR VERMA C/O SUKH LAL R/O FLAT No. 1005, TOWER - C. HOMES 121, NEAR PARTHALA CHOWK, SECTOR 121, GAUTAM BUDDHA NAGAR U.P. 201301.

In the above noted application, you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 08.11.2024 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Registrar, Debts Recovery Tribunal, LUCKNOW

Form no. 3

(See Regulation-15 (1)(a))16(3)

DEBTS RECOVERY TRIBUNAL-II CHANDIGARH (DRT 2)

1st Floor SCO 33-34 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No. 04/29/2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

AXIS BANK vs MR. VIRENDER KUMAR

To, 1. Mr. Virender Kumar Proprietor of M/S Shiv Shakti Global Plot No. 1, Materna Road, Opposite Malena Village, Sector 61, 84 Pass Highway, Balabagh, Faridabad, Haryana - 121004. Also At: House No. 1811, Sector 64, Ind. Gate, Balabagh, Faridabad Haryana - 121004.

SUMMONS

WHEREAS, OA/29/2024 was listed before Hon'ble Presiding Officer/Registrar on 06/09/2024

WHEREAS this Hon'ble Tribunal is pleased to issue summons' notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 15248788.96/- (application along with copies of documents etc. annexed), in accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 25/11/2024 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 07/08/2024.

Signature of the Authorised to issue summons

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited

Place: DELHI

Date: 14.09.2024

Sd/- (Authorised Officer),

